

**TELECOM DISPUTES SETTLEMENT & APPELLATE TRIBUNAL
(GOVERNMENT OF INDIA)**

R.No.478, 4th Floor
Hotel Samrat, Kautilya Marg
Chanakyapuri, New Delhi – 110021

No.1/Judl./Misc./TDSAT/2012

Dated: 16th March, 2020

CIRCULAR

In view of the Advisory issued by Ministry of Health & Family Welfare, Government of India, vide OM dated 5th March, 2020 regarding spread of COVID-19 as global pandemic advising against mass congregation, Hon'ble Chairperson, TDSAT has convened a meeting with the Telecom Lawyers' Association(TLA) and it has been decided as under:-

1. There shall be no listing of any matter before the Hon'ble Tribunal from 17.03.2020 till 01.04.2020, except fresh matters listed on 17.03.2020 and part-heard matters, if any.
2. The counsel for the parties whose matters are listed before the Hon'ble Tribunal between 17.03.2020 to 01.04.2020 may obtain a convenient date of listing of the matter from Mr. D.B. Chetri over telephone (**Mob. No.9560411677**).
3. During the said period there shall be limitation on the appearance of the Advocates i.e. only one arguing Advocate accompanied with a

maximum of one more person, if any, from each side shall be allowed entry in the Court Room.

4. All existing interim orders expiring during the said period of 17.03.2020 to 01.04.2020 shall stand extended till 01.04.2020.
5. During the said period, there shall be no filing of any pleadings including fresh matters/applications etc. except urgent matters.
6. For filing and listing of urgent matters/applications etc., if any, during the said period, the concerned Advocate/Party shall contact Mr. Sanjeev Pandey, Deputy Registrar over telephone (**Mob. No.9968072865**). The Deputy Registrar shall decide the urgency and intimate his decision to the concerned Advocate/Party. In matters where the Deputy Registrar feels appropriate, he may, in his discretion, consult with the Hon'ble Chairperson and thereafter intimate the concerned person about the decision.
7. There shall be no listing of matter before the Registrar Court and Mediation Centre of TDSAT during the said period.
8. Parties who were given time to file the pleadings during the said period, the time for filing of the same stands extended till 01.04.2020.
9. A Review Meeting will be held on 01.04.2020 at 12:30 PM.
10. All Advocates and litigants are advised not to visit TDSAT except for the aforesaid urgent matters. All the concerned persons are requested to cooperate.

11. List of participants is attached.
12. This issues with the approval of the Hon'ble Chairperson, TDSAT in consultation with Telecom Lawyers' Association.



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(Sanjeev Pandey)
Deputy Registrar

Copy to :-

1. All concerned.
2. TDSAT website.

List of Participants

1. Hon'ble Chairperson, TDSAT
2. Advisor, TDSAT
3. Deputy Registrar, TDSAT
4. Mr. Manjul Bajpai, President, Telecom Lawyers' Association(TLA)
5. Mr. G.S. Oberoi, Advocate
6. Mr. Nasir Husain, Advocate
7. Mr. Vibhav Srivastava, Advocate
8. Ms. Payal Kakra, Advocate
9. Mr. Upendar Thakur, Advocate
10. Mr. Sharath Sampath, Advocate
11. Mr. Manikya Khanna, Advocate